

**Synonymous Names of Naika Community**

1377. SHRI H. HANUMANTHAPPA:  
SHRI SOHAN LAL DHUSIYA:  
SHRI VITHALRAO MADHAV-  
RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

(a) whether any demand from Karnataka to recognise synonymous names of Naika Community is pending with the Government; and

(b) if so, by when Government is likely to issue a formal order in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir.

(b) As the matter is linked up with the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes, no time limits can be specified at this stage. Any amendment in the existing lists can be done only through an Act of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

**Meeting of Members of Parliament belonging to SC/ST**

1378. SHRI H. HANUMANTHAPPA:  
SHRI SOHAN LAL DHUSIYA:  
SHRI VITHALRAO MADHAV-  
RAO JADHAV:

Will the Minister of WELFARE be pleased to state:

(a) whether meetings of Members of Parliament belonging to the Scheduled Castes and Scheduled Tribes were recently been convened;

(b) if so, what suggestions were given by the Members; and

(c) what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) Yes, Sir. Three meetings with Scheduled Caste and Scheduled Tribe Members of Parliament were held in 1987.

(b) and (c) A statement is enclosed.

**Statement**

Meeting held on	Suggestion made by M.Ps.	Action taken by Government
1	2	3

9-4-87

Prime Minister's meeting with SC and ST M.Ps. to discuss the improvements in the Constitutional machinery under Article 338 of the Constitution.

A majority of the Members suggested continuance of a single Commission for SCs. and STs. A few were in favour of only Commissioner for SCs. and STs.

The Government examined the matter and have taken necessary action. *Interalla*, renaming the Commission as National Commission for SCs & STs, redefining its functions to be a research body of national level, strengthening the office of the Commissioner for SCs and STs by providing two senior officers of Secretary's level to assist him and providing of disciplinary mechanism in the form of a Secretary in Cabinet Secretariat.

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2

3

6-5-1987

Deputy Minister (Welfare)'s meeting with ST Members of Parliament to discuss rehabilitation of displaced tribals.

The Members suggested formulation of a policy on rehabilitation of displaced tribals

Action has already been initiated by the Government on this issue.

26-8-1987

Deputy Minister (Welfare)'s meeting with ST M.P.s. to discuss the administration of Scheduled areas under Tribal Sub Plan and allocation of funds for Tribal Sub Plan.

The Members emphasised the need for :

(i) proper utilisation of State Plan funds quantified and Special Central Assistance for the development of tribals;

(ii) posting of committed officers in Tribal Sub Plan Areas;

(iii) Delegation of adequate powers to project officers of Integrated Tribal Development Projects;

(iv) Checking alienation of Tribals lands to non tribals; and

(v) holding meetings for the Tribes advisory Councils in time.

All these issues are being pursued with State Governments concerned on a continuing basis.

#### Release of Foodgrains to Karnataka under Food for Work Programme

1379. SHRI HARI SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of Foodgrains released to Karnataka under "Food for work" programme during the last three years;

(b) what are the ways and means available to ensure that these are properly utilised;

(c) the date of last review, if any, of the programme; and

(d) what was the findings thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN POOJARI): (a) The Food for Work Programme was replaced by National Rural Employment Programme (NREP) from Octo-

ber, 1980. The quantity of foodgrains released to Karnataka under NREP during the last three years is an under:—

Year	Quantity
1985-86 . . . . .	39300 MTs
1986-87 : . . . . .	82897 MTs
1987-88 . . . . .	80115 MTs

(b) and (c) With a view to ensuring that the foodgrains are properly utilised, detailed guidelines have been issued to the State Governments as part of the Programme guidelines under NREP. The utilisation of foodgrains is also monitored through periodical reports which have been prescribed in the guidelines. Officers from the Union Department of Rural Development have also been nominated as Area Officers to visit the States and oversee the implementation of the rural development programmes including utilisation of food-